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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 408/2017 in C.P. (I.B) No. 115/7/NCLT/AHM/2017


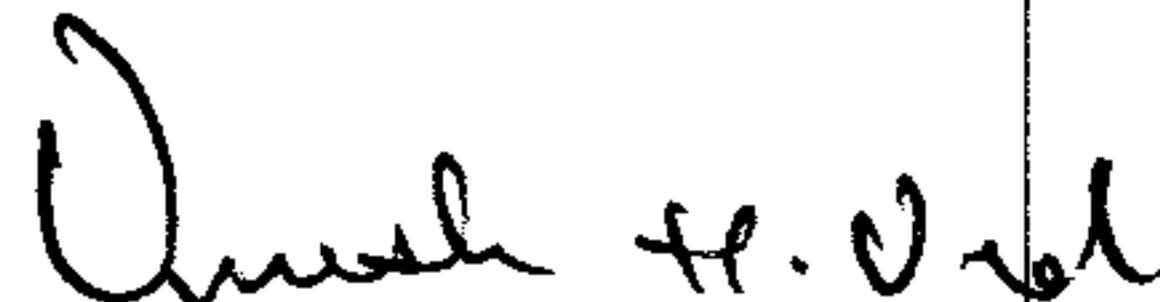
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: SBI (COC).
V/s.
Sadbhav Enterprise Pvt Ltd. & Ors

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	SIDDHARTHA SAMAL	Advocate	State Bank of India (On behalf of COC)	
2.	UMESH VED	IRP		

ORDER

Learned Advocate Mr. Siddarth Samal present for Applicant. IRP Mr. Umesh Ved present. None present for other Respondents in IA 408/2017.

Applicant is directed to file copies of minutes of all meetings of Committee of Creditors.

IRP reported no objection.

List the matter on 19.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 08th day of January, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**